

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

DIARY No.03(064)/2018

Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudication Authority Rules, 2016

In the matter of:

Punjab National Bank ... Financial Creditor
-Versus-
M/s. Shree Sai Prakash Alloys Pvt. Ltd. ... Corporate Debtor

Order delivered on 23rd July, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

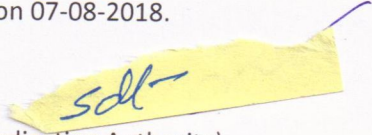
For the applicant/Financial Creditor : Mr. K. K. Nandi, Advocate
Mr. Suman Dey, Advocate

For the Non-applicant/Corporate Debtor : Mr. A. K. Roy, Advocate

ORDER

Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

1. Mr. K. K. Nandi, learned counsel, assisted by Mr. Suman Day appear for the applicant/financial creditor. Mr. A. K. Roy, learned counsel appears for the non-applicant/corporate debtor.
2. Heard the learned counsel from both the sides. However, due to paucity of time, the matter is adjourned for today.
3. Registry is directed to fix the matter for further hearing on 07-08-2018.


(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench, Guwahati.

Dated, Guwahati the 23rd July, 2018
DeKa/23-07-2018/

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